

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/03262/2020

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Hilal Ahmad Shah, age 39 years, S/o Saif-ud-Din Shah, R/o Ajas Bandipora.

.....Applicant
(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. State of J&K through Dy. Commissioner, Bandipora.
2. Tehsildar Bandipora.
3. Mushtaq Ahmad Bohru, Pathwari Halqa Arin C/o Dy. Commissioner Bandipora.

.....Respondents
(Advocate:- Mr. Rajesh Thappa/Sudesh Magotra/Amit Gupta)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman: -

The learned counsel for the applicant as well as learned counsel for the respondents submit that in view of the developments that have taken place during the pendency of the SWP, the T.A. has become infructuous.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)
Sunil/Jyoti/Dsn

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN